

ITEM NO.2

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 26543/2015
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 13/08/2015
IN WP NO. 59582/2009 PASSED BY THE HIGH COURT OF JUDICATURE AT
ALLAHABAD)

DR. D C SRIVASTAVA

PETITIONER(S)

VERSUS

STATE OF U.P. & ORS. RESPONDENT(S)
(WITH APPLN. (S) FOR EXEMPTION FROM FILING O.T. AND PERMISSION TO
FILE LENGTHY LIST OF DATES AND INTERIM RELIEF AND OFFICE REPORT)
WITH
SLP(C) NO. 26635/2015
(WITH APPLN.(S) FOR EXEMPTION FROM FILING O.T. AND IMPLEADMENT AND
PERMISSION TO FILE LENGTHY LIST OF DATES AND INTERIM RELIEF AND
OFFICE REPORT)

Date : 23/01/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

SLP(C) 26543/15

Mr. Gagandeep Sharma, Adv.
Mr. Rajesh K. Sharma, Adv.
Mr. Ayush Choudhary, Adv.
Mr. Tushar Gupta, Adv.
Mr. Ashutosh Mishra, Adv.
Mr. Gautam Awasthi, Adv.

SLP(C) 26635/15 & rr in

SLP(C) 26543/15

Mr. Shail Kumar Dwivedi, Adv.
Mr. Siddharth Dwivedi, Adv.
Ms. Vibha Dwivedi, Adv.

For Respondent(s)

Mr. Abhishth Kumar, Adv.
Ms. Archana Singh, Adv.

Mr. T. N. Singh, Adv.
Mr. Vikas K. Singh, Adv.
Mr. Umang Tripathi, Dv.

Mr. Kedar Nath Tripathy, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter.

List the matters after two weeks.

[VINOD LAKHINA]
COURT MASTER

[ASHA SONI]
COURT MASTER